COURT NO.1

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

IA No. 03/2025
IN
Com. A. No. 06/2025

CHEMTROLS INDUSTRIES PVT. LTD. APPLICANT/APPELLANT (S)

VERSUS

GAURI SHANKER BANSAL RESPONDENT (S)

For Applicant : Mr. Rahul Rathi and Ms. Rupa Agarwal, Advocates.

For Respondent : Mr. Zangpo Sherpa and Mr. Sangay Gyurmay Bhutia, Advocates.

Date: 16/10/2025

CORAM:
HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

…

ORDER : (per the Hon'ble, the Chief Justice)

Having heard the learned Advocates for the parties and upon perusing the instant application, this Court is of the view that this application is premature and no order is required to be passed at this stage.

Let the Com. A. No. 06/2025, (*Chemtrols Industries Pvt. Ltd. Vs. Gauri Shanker Bansal),* appear under an appropriate heading on 28th October, 2025.

The instant application is accordingly disposed of.

(Bhaskar Raj Pradhan)
Judge

(Biswanath Somadder)
Chief Justice

jk/avi/bp/ami